

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6406
ANSWERED ON:05.05.2010
DISTRIBUTION OF WATER UNDER INTERNATIONAL LAW
Angadi Shri Suresh Chanabasappa

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has taken any initiative for the distribution of water of various rivers with neighbouring countries including Chenab, Kosi and Brahmaputra under the international law;
- (b) if so, the details thereof; and
- (c) the progress made in this regard so far?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) to (c) The Indus Waters Treaty 1960 between Government of India and Government of Pakistan for the utilization of the waters of the Indus system of rivers which includes river Chenab exists. An "Agreement Between His Majesty's Government of Nepal and the Government of India on the Kosi Project (19th December, 1966)" also exists and it provides for withdrawal of water from Kosi river by Nepal and regulation of balance of supplies in Kosi river, by the 'Union' i.e. the Government of India at the barrage site, available from time to time. There is no agreement/ Treaty with China regarding sharing of waters of trans-border rivers including Brahmaputra. However, a Joint Expert Level Mechanism has been set up by India and China to discuss the interaction and cooperation on the provision of flood season hydrological data, emergency management and other issues regarding trans-border rivers. This body agreed upon a Memorandum of Understanding for provision of hydrological information in respect of three stations in Tibet in flood season by China to India.